

**BUSINESS ADVISORY COMMITTEE**

**(Eighth Lok Sabha)**

**(FIFTY-EIGHTH REPORT)**

*(Presented on 22-8-1988)*

The Business Advisory Committee held a sitting on Monday, the 22nd August, 1988.

2. The Committee recommend the allocation of time to following items of business as shown against each:—

- (1) Amendments made by Rajya Sabha in the Pre- $\frac{1}{2}$  hour\*  
vention of Corruption Bill, 1987.  
*(Consideration and adoption)*
- (2) Discussion and voting on Supplementary Demands 2 hours  
for Grants (General) for 1988-89.
- (3) The Monopolies and Restrictive Trade Practices 3 hours  
(Amendment) Bill, 1988.  
*(Consideration and passing)*
- 4) The Delhi Rent Control (Amendment) Bill, 1988, 2 hours  
as passed by Rajya Sabha.  
*(Consideration and passing)*

3. The Committee also recommend that discussion under rule 193 on the Statement made by the Minister of Home Affairs in the House on 12th August, 1988 regarding Memorandum of Settlement on Tripura, scheduled for 23rd August, 1988 may now be taken up at 4 P.M. on Tuesday, the 30th August, 1988.

NEW DELHI;

BAL RAM JAKHAR,  
CHAIRMAN,

August 22, 1988

BUSINESS ADVISORY COMMITTEE

*Shavana 31, 1910 (Saka)*